

[श्री चन्द्र शेखर]

द । कम से कम हम लोगों को उसमें कोई आपत्ति नहीं है ।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I share the anxiety of the hon. Member in this respect, but I would submit that we should be given some time so that we can refer this matter to the Government of U.P., get the facts from them, and then we shall come to the House again tomorrow and place the facts as we obtain them from the U.P. Government. And then the House in its wisdom can take a decision in this respect.

MR. CHAIRMAN: I take a very serious view of this matter. But with regard to the technique of doing, if the House agrees, I would allow the Home Minister to make enquiry and let us know by tomorrow . . .

SHRI BHUPESH GUPTA: This is strange. The issue is not between us and the Home Ministry. This is between the House and the person responsible for it. How does the Home Minister come into it?

MR. CHAIRMAN: You need not say anything. I have made up my mind. If there is any objection to that . . .

SHRI BHUPESH GUPTA: I do object.

MR. CHAIRMAN: I thought it would facilitate matters, but if there is any objection, I have made up my mind. I think the arrest was made on a warrant which appears *prima facie* to be a very, very doubtful document and so the matter should be referred to the Privileges Committee with the request that they should submit their report before the end of the next session.

Then the question was asked whether we have received informa-

tion. We have received information and I have the telegram here.

RE. MADAME SVETLANA

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् ।

MR. CHAIRMAN: About Svetlana? I have come to a conclusion on the question of privilege that you have raised. Mr. Gaure Murahari showed me the letter in your absence.

श्री राजनारायण : जी हां, श्रीमन्, स्वेतलाना का खत आप को इन्होंने दिखा दिया है । एक नई इन्फार्मेशन आप को दे दूँ । स्वीटजरलैण्ड की सरकार की ओर से भी अखबारों में वक्तव्य आ चुका है कि स्वेतलाना ने समाजवादी नेता डा० राम मनोहर लोहिया को एक खत भेजा है और अब इससे वह पत्र कनफर्म हो जाता है ।

श्री सभापति : आपने भी मुझे समझा दिया और मैंने वह खत भी देख लिया है । अब मैं आप को बता रहा हूँ जो मैंने फैसला किया है :

The matter concerning Madame Svetlana has been raised in this House on a number of occasions this session by Shri Rajnarain and the Minister of External Affairs has made statements on the subject. I have also received notice of a question of breach of privilege concerning the statement of the Minister which I have disallowed as I have taken the view that no breach of privilege was involved.

The latest development in this matter is the production of a letter said to have been written by Madame Svetlana to Dr. Lohia. It has been urged that Shri Dinesh Singh, who was Minister of State in the Ministry of External Affairs at the relevant time and to whom the lady is alleged

to have made a request in regard to her stay in India, should himself come before the House and make a statement so that the correct position may be established. The letter in question has already appeared in the Press and it has been shown to me. In order that the records of this House may be complete, I think it is necessary that Shri Dinesh Singh should make a statement on the subject and I would call upon him accordingly.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Mr. Chairman, Sir, many things have been said in this connection and I would not like to go into them because in many ways they relate to the private matters of Madame Svetlana Allilueva and her family. As you know, Sir, she did come and stay with us. She was a friend of my uncle, though never married to him, and she talked to me as she stayed with us in our house. She had talked to us on various personal matters, about herself, about her family, and I would not like to take up this matter in the House, nor about herself and the family. It would not be proper to do so. Some hon. Members may want to make political capital out of it. I would not like to do so. It has been said that some hon. Members of Parliament knew that Madame Allilueva wanted to stay on in this country permanently. If so, they could have taken up the matter with the Government when she was here in this country. The Foreign Minister has already clarified the position. Madame Allilueva at no time asked me to take any steps to ensure that she should stay in this country. She did not ask me either to initiate anything for a political asylum or for a permanent stay. I am not going into technical matters. I did not get the impression that she wanted to stay on permanently in this country.

श्री राजनारायण : श्रीमन्, जरा सुना जाय एक मिनट में . . .

MR. CHAIRMAN: Papers to be laid on the Table.

श्री राजनारायण : आन ए प्वाइन्ट आफ आर्डर । हमारे पास स्वेतलाना का पूरा पत्र है । लोक सभा में लगातार कई घंटे प्रिविलेज के सवाल पर बहस हुई, बाकायदा अखबारों में चर्चा है और मन्त्री जी का बयान महज टैकिनकैलिटी की खानापुरी के लिये कराया गया है। यह एक बड़ा भारी वैलिड और फंडा-मेंटल प्वाइन्ट आफ आर्डर है कि इतने बड़े सवाल पर जिस पर आपने व्यवस्था दी, जिस पर आपने मन्त्री को बुलाया कि मन्त्री आ कर सदन में बयान करें और मन्त्री यह कह दें कि हमसे उन्होंने यहां रहने की कभी इच्छा जाहिर नहीं की और हम उसको मान लें और उस पर कोई सवाल न पूछा जाय । इसलिये मैं आप से अर्ज करना चाहता हूं कि मन्त्री जी की इस इनकारी को मान कर के सारे मामले को दबाया नहीं जाना चाहिये । इसलिये मैं आपसे प्रार्थना करता हूं कि आप इस पर सवाल पूछने की अनुमति दें ।

श्री सभापति: आप दो सवाल समझने के लिये कर सकते हैं ।

श्री राजनारायण : श्रीमन्, मैं . . .

श्री सभापति : लेकिन देखिये, मुश्तसिर कीजिये ।

श्री राजनारायण : श्रीमन्, हम हमेशा मुश्तसिर हैं ।

श्री सभापति : तब आप मुश्तसिर के माने नहीं जानते हैं ।

श्री राज नारायण : श्रीमन्, देखिये :

"On the end of January before Dinesh Singh left for . . ."

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, you called upon the Minister to make a statement as a reply to the privilege motion that the hon. Member sought to move. He has made a statement. It is not after the statement that questions can be asked

(Interruption)

SHRI BHUPESH GUPTA (West Bengal): Why not?

MR. CHAIRMAN: The Minister may know that I have allowed questions after statements—one or two questions. Mr. Rajnarain, you can ask for some clarification.

श्री राजनारायण : श्रीमन्, उसी को पढ कर सुना दे रहा हूँ .

‘On the end of January before Dinesh Singh left Kalakankar for Delhi, he talked with me again to make quite clear to me that Indian Government, the Prime Minister and he himself would not be able anyhow to help me if I decided not to return to Moscow and stay in India.’

स्वेनलाना बहुत ही सफाई के साथ अपने पत्र में कहती है कि दिनेश सिंह जा ने इण्डिया गवर्नमेन्ट की ओर से, प्राइम मिनिस्टर की ओर से यह माफ कर दिया था कि तुम अगर भारत में ठहरना चाहोगी, तो कोई तुम्हारी मदद नहीं कर सकता । फिर आगे देखा जाय

“For Dinesh Singh that was a private talk with me, but for me it was the opinion of the Government expressed unofficially, was not it so?”

श्री दिनेश सिंह कहते हैं कि यह हमारे प्राइवेट टाक थी । वह खुद क्वेश्चन पूछती है कि श्री दिनेश सिंह, जो एक्सटर्नल अफेयर्स के मिनिस्टर हैं, वे हम को आकर कहते हैं कि तुम

यहाँ पर ठहरना चाहती हो, हम ठहरने नहीं देंगे, तो क्या मैं उनकी पर्सनल राय मान लूँ । वह कहती है कि हर्गिज नहीं ।

अब श्रीमन्, दूसरी बात देखी जाय .

“There was a private talk between me and Dinesh Singh in January in Kalakankar about the possibility for me to stay in India for the rest of my life.”

वह कहती है कि मैं इंडिया में रेस्ट आफ लाइफ ठहरना चाहती हूँ । और आगे देखा जाय

“I have asked him whether it will be possible for me to approach the Prime Minister with such a request. Dinesh Singh knows my feelings to my late husband . . . ”

वह कहती है कि वह हमारे हसबैंड हैं और श्री दिनेश सिंह जी कहते हैं कि उनकी शादी नहीं हुई . . .

SHRI M. M. DHARIA (Maharashtra): On a point of order. The hon. Minister concerned was requested by you to make a statement and that statement was concerned with the letter that has been alleged to have been written to Mr. Lohia. Now after reading the whole of the letter, the statement is made by the hon. Minister. Now, why Mr. Rajnarain should read the letter again and why should he take up the time of the House like this? We all know the letter

MR. CHAIRMAN. I had allowed him to ask for some clarification. He just cannot be brief and I cannot help it.

श्री गोडे मुराहरि (उत्तर प्रदेश) आप के छगला साहब झूठ बोले हैं, दिनेश सिंह जी झूठ बोले हैं और प्रधान मन्त्री झूठ बोली है ।

(Interruption)

SHRI M. M. DHARIA: He should withdraw it.

SHRI CHANDRA SHEKHAR
(Uttar Pradesh): Mr. Chairman, he
should withdraw it.

श्री गोडे मुराहरि : मैं 'झूठ' का इस्तेमाल नहीं करूंगा, कहूंगा इसके बारे में असत्य बोल रहे हैं ।

श्री सभापति : आपने जो कहा है
"झूठ बोला है" उसे विदड़ कीजिए ।

श्री गोडे मुराहरि : वह विद्वान् करता
हं लेकिन मैं उसे अनट्टुय कहूंगा ।

SHRI ABID ALI (Maharashtra): Sir, he should apologise. What is this? He can abuse and then say he withdraws?

श्री: गोडे मुराहरि : यहा पर जो भी
बयानात हुए है सब गलत हुए है, सब अन्धू है ।

MR. CHAIRMAN: I take note of the fact that you have withdrawn what you had said.

श्री राजनारायण : श्रीमन्, ऐसा लगता है कि इस सदन में जो कयदे-कानून के मुताबिक चलना चाहें वह नहीं चल पाएंगा।

श्री आबिद अली : चोर कोतवाल का
हंडे मारे ।

श्री राजनारायण : मैं निहायत अदब के साथ आपके जरिए सदन के सम्मानित सदस्यों से जो सदन की डिगनिटी और गरिमा को कायम रखना चाहते हैं फिर अपील करना चाहता हूँ कि धीरज से सुने। श्रीमन्, स्वेतलाना कहती है...

श्री सभापति : ये लोग जानते हैं ।

श्री राज नारायण : ये लोग जानते हो ।
प्रापने जब उसकी जेनुइनेस को बेरोफाई कर
लिया तो मैं आपकी खिदमत मे अर्ज कर रहा
हूँ । ये सब लोग पहले से जानते हैं, अक्लमन्द
हैं, मैं बेवकफ हूँ, मैं नहीं जानता ।

श्री आबिद अली : पहली बार सही बात
कही है ।

श्री राजनारायण : वे कहती है कि

"Dinesh Singh knows my feelings to my late husband, to Kalakankar and to India. It was no surprise for him that I wished to stay in India, but he told me that he thought it would be impossible to settle because of the strength of the opposition from the Soviet Union."

यह खत में लिखा हुआ है और श्रीमन्, मैं खुद कालाकाकर गया हूँ । मैं आपसे एक व्यवस्था चाहूँगा । अगर यह सदन फैंक्ट्स को डिस्टार्ट नहीं होने देना चाहता, अगर कोई मिनिस्टर असत्य भाषण करे, अगर इस सदन के साथ कोई धोखा किया जाय तो आपकी क्या व्यवस्था है । आप देखेंगे कि दिनेश सिंह जी के जो बयान हैं वे असत्यता से भरे हैं, सत्य नहीं है, सत्य की गन्ध भी उनमें नहीं है । सारे कामों पर पर्दा डाला गया है । मैं आपसे व्यवस्था चाहूँगा . . .

श्री सभापति : आप क्लेरोफिकेशन नहीं ले रहे हैं, आप भाषण दे रहे हैं ।

श्री राजनारायण : मैं जानना चाहता हूँ कि दिनेश सिंह जी इसका क्या अर्थ समझते हैं, जब श्वेतलाना जी कहती हैं कि दिनेश सिंह जी ने मुझको भारत सरकार के प्रधान मंत्री और अपनी ओर से कहा कि वे उनको यहाँ रहने में मदद नहीं करेंगे ?

श्री सभापति : आप बैठ तो जाय ।

SHRI B. K. P. SINHA (Bihar):
Sir, if you will kindly permit
me :

MR. CHAIRMAN: Do you also want to say something?

SHRI B. K. P. SINHA: Yes, Sir, if you will kindly permit me.

MR. CHAIRMAN: All right.

SHRI B. K. P. SINHA: Sir, one thing seems to me to have been ignored in the long debate on this issue. A distinction is always made between seeking residence in a country, seeking to reside in a country and seeking asylum in a country. In the case of asylum it is a well-recognised right, perhaps on humanitarian consideration, for a country to give it and if a country refuses it, then it does not act nobly. But if somebody wants to stay in another country permanently as a resident after taking the citizenship of that country, then that country has every right to accept that request or to reject it. Therefore, I would like to know from the hon. Minister whether at any stage Madame Svetlana indicated that the political conditions in Russia were so adverse to her that she would not like to get back there because she was politically harassed and so on? If she made her plea on that basis then it was improper on the part of the Government to have said, "No" to that request. But if her request was for permanent residence here then I do not think that the Government acted improperly in rejecting it.

SHRI BHUPESH GUPTA: Sir, my point is entirely different. I would like to know whether the knowledge of the hon. Minister or the Government there is any information to the effect that madame Svetlana made a request to the Soviet Embassy either directly or through the Government to allow her to stay in India? If the Soviet Union had been approached on this matter, did Shri Dinesh Singh or anyone else even privately, contacted the Soviet authorities in order to find out their reaction? That is one thing. Secondly, in this statement that the hon. Minister has made there is nothing said about the CIA or about other things. They may or may not be involved, I do not know. But it should be clearly stated here. In his statement, the Minister, Shri Dinesh Singh, has said that the Government or anybody either in his private or

official capacity did not come into the picture at all. If we are to believe that, then who was acting in this matter? Was it the C.I.A.? There should be a proper investigation into the matter in order that we may be able to locate the guilt or locate those responsible for smuggling her away from this country or helping her to go. We should know what the C.I.A. has done.

And then, Mr. Chairman, I find that when the Government makes a statement it does not think over it. Here the hon. Minister has stated "not married". Whether Madame Svetlana was married or not is an important point. We know that she was married to Shri Dinesh Singh . .

AN HON. MEMBER: What?

SHRI BHUPESH GUPTA: I am very very sorry, Sir, I meant Shri Brajesh Singh. Shri Brajesh Singh I knew. Madame Svetlana I never met. Never have I known her. But the late Shri Brajesh Singh I knew for many years, for several years. Here the Minister said "not married". How did he know that she was not married to Brajesh Singh? Did Brajesh Singh before his death write any letter to that effect? Did he write that he was not married to her? How does Mr. Dinesh Singh come to the conclusion that she was not married when the lady herself is here saying "my husband"?

AN HON. MEMBER: Such things are common there.

SHRI BHUPESH GUPTA: The lady says it. I am not saying it at all. Please understand that. Personally I am not married. Mr. Chairman, I only say that these things create complications. The lady says here that she is married, that he is her husband and therefore . . .

SHRI C. D. PANDE (Uttar Pradesh): Sir, on a point of information,

I may say that Shri Brajesh Singh was married to a lady from my district. Therefore, if he had any connection with Madame Svetlana he might have had some unmarried connection, not as a legally married husband.

SHRI BHUPESH GUPTA: Please do not think that I have any views on this matter. I only want to know the fact. Here you have her own letter in which she refers to him as "my husband". So she claims that she was her husband. But here Mr. Dinesh Singh has said "not married". What am I to believe? Did he find out from the Soviet authorities whether the marriage was registered there, if the marriage took place there? Or has he some other reliable information in his possession in order to come and add this rider in his statement?

MR. CHAIRMAN: Must you also say something, Mr. Ramachandran? There should be some limit to all this. Yes, Mr. Dinesh Singh.

SHRI DINESH SINGH: I am sorry that much against your wish this has resulted in, more or less, a discussion involving certain personal matters which I was endeavouring to avoid. The hon. Member, Shri Bhupesh Gupta, enquired whether Madame Allueva was married to my uncle or not. He knows very well that she was not married.

SHRI BHUPESH GUPTA: I don't know. How do I know? Sir, this is very unfair. I don't know at all. I tell you frankly that I do not know it at all. You ought to know whether she was married to your uncle or not.

MR. CHAIRMAN: Please, Mr. Gupta, that will do.

SHRI ABID ALI: An unmarried aunt.

SHRI C. D. PANDE: In Communist countries it happens.

SHRI DINESH SINGH: I am sorry that there is one thing which the hon. Member does not know about the Soviet Union. I may clear this question of married or not. The hon. Member Shri C. D. Pande has already mentioned that my uncle married a lady from his district. He was seeking divorce, but the divorce was not granted. He could not have been married again and if the Soviet Union allowed any such marriage it was illegal according to our laws and we cannot accept it.

So far as the C.I.A. is concerned, I have no information. Madame Allueva herself has written that she was not connected with anybody, that she went directly. There is no reason to presume that she was in connection with the C.I.A. or any other body.

So far as the question of the Soviet Embassy is concerned, she was herself in close touch with the Soviet Embassy. She came out here on an exit visa given by the Soviet authorities for two weeks and that she got extended. She was in touch with them. That was not a matter in which we came in directly. She, I believe, applied or on her behalf the Soviet Embassy applied for an extension of her visa and as the Foreign Minister has already stated that visa was extended and she left within the period of that visa. She did not ask me for any further extension of that visa. Now the main question is the one which I think the hon. Mr. B. K. P. Sinha raised: what is really our liability and accountability in this particular respect? I have mentioned that she stayed with us. She discussed many matters with me and again, with your permission, Sir, I would not like to go into them. The point is whether at any point she asked us to do anything in respect of her staying on in this country; that is where the accountability of Government and of me as the then Minister of State in the Ministry of External Affairs or maybe even as a private individual

would have arisen. As to whether she definitely asked me to make arrangements so that she should not go, I have answered very clearly. The difficulty is that the hon. Shri Rajnarain wants to say these things largely because they are politically interesting at this point to say but his own leader to whom he referred here had probably met her. He said he had met her. He also said that he felt that she did not want to go. Well, he could have definitely taken up the matter then with the Government when she was in this country. That would have been the time for him to come and say, 'Here is the lady; she does not want to go' and take up the matter with the Government. He did not do it intentionally; I do not know why. Now, what is the use of taking up all this except to try to embarrass me or my family or anybody else? There is no other reason.

MR. CHAIRMAN: We pass on to the next item. Calling Attention.

श्री राजनारायण : श्रीमन्, मैं एक पर्सनल एक्सप्लेनेशन कर रहा हूँ। श्री दिनेश सिंह जी ने यह कहा...

श्री सभापति : नहीं नहीं, अब मैं इन मामले को नहीं लेना चाहता हूँ। That is finished.

श्री राजनारायण : जग मुन लिया जाय। I want to explain my position. नियम के मुताबिक पर्सनल एक्सप्लेनेशन के लिये आपको मौका देना चाहिये।

MR. CHAIRMAN: I have to regulate the business of the House.

श्री राजनारायण : हमारे ऊपर उन्होंने पर्सनल आक्षेप किया है।

श्री सभापति : कुछ नहीं किया है।

SHRI BABUBHAI M. CHINAI (Maharashtra): Sir, I beg to call the...

श्री राजनारायण : श्रीमन्, सदन को...

श्री सभापति : मैं बिल्कुल नहीं सुनूंगा।

श्री राजनारायण : ...सदन को रूलस के मुताबिक नहीं चलाया जा रहा है। सदन को व्हिम्स के ऊपर चलाया जा रहा है। श्रीमन्, मुझे सुना जाय। मैं आपसे रिक्वेस्ट कर रहा हूँ मुझे सुना जाय।

MR. CHAIRMAN: You are disturbing the proceedings of the House.

श्री राज नारायण : ठीक है, हम को निकाल दिया जाय, मुझे कोई ऐतराज नहीं है। इस मौके पर आप हम का पर्सनल एक्सप्लेनेशन का मौका नहीं दे रहे हैं। आप मौका नहीं दे रहे हैं, मैं मौका मांग रहा हूँ आपसे।

MR. CHAIRMAN: You are disturbing the proceedings. I am very sorry. I ask you to sit down and maintain order because Mr. Babubhai Chinai is in possession of the House.

श्री राजनारायण : श्रीमन्, पौइन्ट आफ आर्डर। मैं आपसे एक रिक्वेस्ट कर रहा हूँ कि हमारे ऊपर श्री दिनेश सिंह ने आक्षेप किया है कि मैं पोलिटिकल मोटिव्ह से इस सवाल को उठा रहा हूँ। मैं आपको पर्सनल एक्सप्लेनेशन देना चाहता हूँ। नियम के तहत मुझे एक्सप्लेनेशन देने का पूरा हक है। क्या मैं आपसे उसकी इजाजत नहीं मांग सकता? (Interruptions) मैं आपसे इतना ही कहना चाहता हूँ कि इसमें हमारा कोई पोलिटिकल मोटिव्ह नहीं है।

श्री सभापति : अच्छी बात है।

श्री राजनारायण : श्री दिनेश सिंह ने गलत बयानी की और चूँकि दिनेश सिंह ने ऐसा कहा है तो आइन्दा पोलिटिकल मोटिव्ह इसी सदन में दिखा दूंगा।

कई माननीय सदस्य : दिखा देना।